workers/union on the pay scale of the teachers engaged in educating the children of the coal workers; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT & UMAR PANJA): (a) No, Sir. However there have been discussion from time to time between BCCL and the coal workers/unions about grants to private schools run by managing committees, where children of coal workers.

(b) Does not arise.

Build, own and operate scheme by CIL

1779. SHRI SARADA MOHANTY: Will the Minister of COAL be pleased to state:

- (a) whether the Coal India Ltd. (CIL) had a proposal to implement "build, own and operate" scheme;
- (b) if so, the response made by the private sector to that scheme;
- (c) whether Coal India Ltd. has drawn up any other scheme towards privatisation; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IOF THE MINISTRY OF COAL (SHRI AJIT KUMAR PANJA): (a) Yes, Sir. Coal India Limited (CIL) has decided to set up coal washeries and also captive power plants on "build, own and operate" basis.

- (b) CIL, had received good response to several occasions from the private sector against tenders floated on "build," own and operate" scheme for setting up captive power plants. The response to the tenders for the washeries under "build, own and operate" scheme was inadequate. For coal washeries global tender has now been invited.
 - (c) No. Sir.
 - (d) Does not arise.

Development of open cast coal mines

1780. SHRI SARADA MOHANTY: Will the Minister of COAL be pleased to state:

(a) whether Government have taken steps for the development of some open

cast coal mines which have been developed so far;

(c) whether Government have taken any steps for the development of open cast coal mines at Ib Valley and fulcher Coalfields Ltd. under Mahanac. Coalfields Ltd. (MCL); and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT KUMAR PANJA): (a) and (b) Yes, Sir. 59 opencast coal mining projects (each costing Rs. 20 crores and above have been sanctioned in Coal India Limited with a total sanctioned cost of Rs. 9570 crores and ultimate production capacity of 160.89 million tonnes per annum. Of these, 32 projects have been competed and 27 are in various stages of implementation in the different coal companies (including Mahanadi Coalfields Limited)

(c) and (d) In Talcher Ib Valley coalfields under the jurisdiction of Mahanadi Coalfields Limited there are 14 openeast coal mining projects completed and onging) with a total investment of 1733.91 crores and ultimate production capacity of 39.30 million tonnes per annum.

Weighment of Coal despatched by rail to power houses

1781. SHRI DIPANKAR MUKHER-JEE: Will the Minister of CCAL be pleased to state:

- (a) whether it is a fact that in a meeting, presided by the erstwhile dinister of Energy, held on 22nd December, 1986, the Chairman, Coal India Ltd, Rai'way Board's Director (Traffic) and the Chairman of power utility were present;
- (b) whether it is also a fact that it was decided in that meeting that in case collieries did not have any weighment facilities at sidings, the payment of coal would be adjusted as per weighment carried out in the power house weigh bridges;
- (c) if so, how much percentage of coal despatched by rail to power houses during the financial year 1993-94 were actually weighed at Colliery weighbridges, company-wise break-up; and

(d) the amount of refund claimed/submit at by SEBs for unweighed consigns t, SEB-wise break-up and amount usted by CIL, company-wise break-1?

THE MINISTER OF STATE OF THE M'N RY OF COAL (SHRI AJIT KUMAR PANJA): (a) Yes Sir.

- (b) Tes, Sir. The decisions taken in the ab we meeting inter-alia also included joint impling and analysis of coal at the je ling and, payment of undisputed oursta ling dues with interest by power utilities within two months, and payment of discreted dues by arbitration within three months. However power utilities have not adhered to many of the decision taken a the above meeting.
- (c) The company-wise percentage of coal depatched by rail to power houses during 1993-94 which was weighed at coling end is as under:

Compa y	per cent of coal weighed
ECL	95.7
-	84.8
BCCL	• • • • • • • • • • • • • • • • • • • •
CCL -	63.1
NCL	79.0
WCL	70.0
SECL	46.8
MCL	23.8

(d) These information are not kept centrally and collection of such materials would take a long time and entail costs which may not be commensurate with the purpose sought to be achieved.

Allocation of Coal

173° SHRI JANARDAN YADAV: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that the allocation of coal is made on linkage and sponsorship basis;
- (b) if so, what is the basis and nature of the procedure alongwith the criteria of the said basis;
- (c) whether any officer has plan found involved with the proceduration
- (d) if so, what are the details thereof?

STATE OF THE MINISTER OF THE MINISTRY OF COAL (SHRI AJIT KUMAR PANJA): (a) to (d) The quality and quantity of coal to be supplied to individual consumers is decided on the basis of specified parameters of boilers and other equipments and coal supplies are arranged accordingly from compatible sources as per the decision taken by the linkage committees. Complaints of irregularities in coal allotment despatch etc. as and when received Action including are enquired into. departmental action/prosecution initiated in cases where complaints are substantiated. According to provisional information furnished by Vigilance Division of Coal India Limited, two cases were under prosecution while sixteen cases were pending under regular departmental action with for irregularities connected sale of coal, at the time of reporting. In addition two cases are under investigation by Central Bureau of Investigation.

Shortage of stock of Coal and Coke inBharat Cooking Coal Ltd

1783. SHRI PARMESHWAR KUM-AR AGARWALLA: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that there was a net shortage in the stock of coal and coke worth over Rs. 30 crore in Bharat Coking Coal Ltd., during 1992-93;